

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3884
ANSWERED ON:22.08.2005
LABOUR LAWS IN SEZ INDUSTRIES
Mediyam Dr. Babu Rao;Nandy Shri Amitava

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Labour Laws including Statutory Minimum Wages are not applicable to Special Economic Zones and Export Promotion Zones;
- (b) if so, the reasons therefor;
- (c) the details of the specific area where the laws were excluded;
- (d) whether the Government proposes to review these decisions; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI K. CHANDRASEKHAR RAO)

(a) to (e): No significant exemption has been given to Special Economic Zones or Export Processing Zones from labour laws including from the application of the Minimum Wages Act, 1948. However, some concessions have been given to certain States, which generally relate to the delegation of powers to Development Commissioners of the Special Economic Zones in those States.